

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/2193/2021

This the 12th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Abdul Majid Makroo (age: 43 years) S/o Abdul Rashid Makroo,
R/o Mahraja Bazar, Goni Khan, Srinagar.

.....Applicant

(Advocate: Mr. Jahangir Ganai)

Versus

1. State of Jammu and Kashmir through Commissioner/ Secretary to Government, Housing and Urban Development Department Civil Secretariat, Srinagar.
2. Director, Urban Local Bodies, Kashmir, Srinagar.

.....Respondents

(Advocate: Mr. Amit Gupta, Id. AAG)

O R D E R [O R A L]

(By Hon'ble Mr. Anand Mathur, Member-A)

The present TA has been received by way of transfer from Hon'ble High Court of J&K at Srinagar. Learned counsel for the applicant submits at the Bar that since the case pertains to Urban Local Bodies, Kashmir-Srinagar, this Tribunal cannot assume jurisdiction in respect of any service matter pertaining to Urban Local Bodies, Kashmir-Srinagar.





2. Contention of learned counsel for the applicant has force and it is to be accepted. Urban Local Bodies, Kashmir-Srinagar has not been brought within the jurisdiction of this Tribunal by notification to be issued by the Central Government under Section 14 (2) of the Administrative Tribunals Act, 1985.
3. Since, this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar to be placed before the Hon'ble Bench for further orders.
4. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar on 11.5.2021.

(ANAND MATHUR)
MEMBER (A)

JNS

(RAKESH SAGAR JAIN)
MEMBER (J)